

**IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
AT NEW DELHI
EXECUTION APPLICATION NO. OF 2026
In
ORIGINAL APPLICATION NO. 486 OF 2024**

IN THE MATTER OF

SUDDU

.... APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE &
ORS.

.... RESPONDENTS

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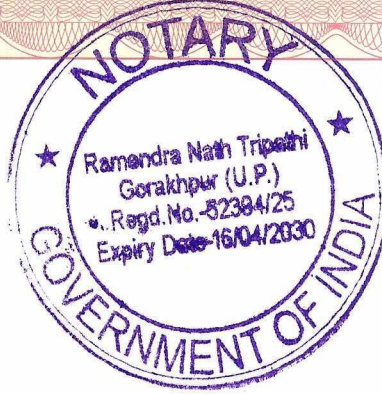
Gaurav Kumar Bansal
For Respondents 2 to 5
A26, Basement
Jangpura Extension
New Delhi – 14

New Delhi



उत्तर प्रदेश UTTAR PRADESH

HD 216498



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION No. 40 of 2024
In
ORIGINAL APPLICATION NO. 486 OF 2024

Sudhu

.....Applicant

VERSUS

NoEF & CC& Ors.

.....Respondent(s)

AFFIDAVIT OF COMPLIANCE ON BEHALF OF RESPONDENT NO. 2**IN TERMS OF THE ORDER DATED 13.04.2026****MOST RESPECTFULLY SHOWETH:**

I, Mehboob Saeed, aged about 57 years, son of Late Mohammad Ali, resident of Qazipur, Khurd, Gorakhpur, Uttar Pradesh, do hereby solemnly affirm and declare as under:

Ramendra Nath Tripathi
NOTARY
Govt. of India, Gorakhpur

665

100 5
30/06/2026

महोदय सचिव कोर्ट ऑफ़ इंडिया नया दिल्ली
आगे लाया पुरा सबूत प्रस्तुत



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION No. 40 of 2024
in
ORIGINAL APPLICATION NO. 486 OF 2024

Applicant

Subj

VERSUS

Respondent(s)

Chief & CC & Ors.

AFFIDAVIT OF COMPLIANCE ON BEHALF OF RESPONDENT NO. 2

IN TERMS OF THE ORDER DATED 13.04.2026

MOST RESPECTFULLY SHOWETH:

I, Khudood Saeed, aged about 27 years, son of Late Mohammad Ali, resident of Qazipur,
Khudood Saeed, Uttar Pradesh, do hereby solemnly affirm and declare as under:

1. That I am Respondent No. 2 in the above-captioned matter and am fully conversant with the facts and circumstances of the present case and am competent to swear this affidavit on behalf of myself and the other landowner respondents (Respondent No. 3), 4 and f)

2 That this affidavit is being filed in compliance with the order of this Hon'ble Tribunal dated 13.04.2026, whereby Respondent No. 3 was directed to place on record the status of compensatory plantation along with documentary proof within 4 weeks. However, I state that Respondent No. 2 is competent to depose on behalf of Respondent No. 3 and the Reply to the mail EA No. 40 of 2024 was also filed by Respondent No.2 on behalf of Respondent Nos. 3-5.

3 That the Deponent states that in compliance with the directions of this Hon'ble Tribunal and the findings of the Action Taken Report (ATR) dated 21.08.2024 submitted by the Divisional Forest Officer, Gorakhpur compensatory plantation of **800** (Eight Hundred) trees has been carried out at/near the subject land situated at Khasra/Gata NO. 619 mi, Mauza Lachchipur, Tehsil Sadar, District Gorakhpur, Uttar Pradesh

4. That the said compensatory plantation was carried out on from Sept. 25 to Jan. 26 and the trees so planted are of the following species.

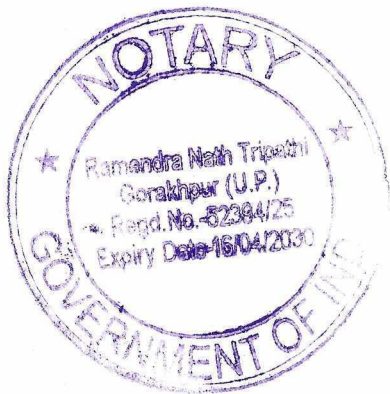
S. No.	Species	Numbers of Trees Planted
1-	GUAVA	600
2-	MANGO	50
3-	SAGVAN	100
4-	TEEK NEEM	50

Ramendra Nath Tripathi
 9/6/26
 NOTARY
 Govt. of India, Gorakhpur

5. That the documentary proof evidencing the aforesaid compensatory plantation is annexed herewith and marked as **Annexure A- ____**. A copy of documents showing ____ number of trees planted by Respondent Nos. 2 to 5 (landowners) is attached herewith and annexed as **Annexure A- ____**.
6. That the compensatory plantation has been carried out in good faith and in compliance with the applicable norms under the Uttar Pradesh Protection of Trees Act, 1976, and the directions of this Hon'ble Tribunal. The Deponent further states that the Respondents have duly discharged their obligations as directed and there is no further non-compliance on the part of Respondent Nos. 2 to 5.
7. That it is respectfully submitted that the above compensatory plantation adequately addresses the directions of this Hon'ble Tribunal and the findings of the DFO's ATR dated 21.08.2024, and no further directions are warranted against the Respondent Nos. 2 to 5.
8. That the contents of this affidavit are true and correct to the best of my knowledge and belief, and nothing material has been concealed there from.

VERIFICATION

Verified at Gorakhpur on this 9 day of June 2026, that the contents of the above affidavit are true and correct to the best of my knowledge and belief, and nothing material has been concealed there from.

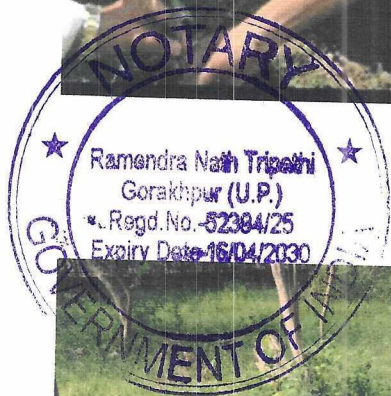



 DEPONENT
 (MEHBOOB SAEED)
 RESPONDENT NO. 2

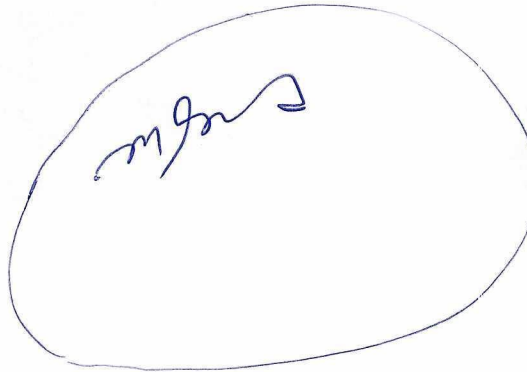
Through Counsel:

Mr. Gaurav Kumar Bansal
 Ms. Nandita Bansal
 Ms. Aditi Arya
 Ms. Chandrika Upadhyaya
 Advocate for Respondent Nos. 2 to 5
 New Delhi.
 Date:


 Ramendra Nath Tripathi
 NOTARY
 Govt. of India, Gorakhpur



Ramendra Nath Tripathi
NOTARY
Govt. of India, Gorakhpur



Identified
M. K. Sayeed
Advocate

9/6/2026

Sl. No. 9452
Attested the Signature/Thumb Impression of
Shri/Smt./Km. Mahabub Sayeed
Who signed put on this 9.6.26 day
of June and who has admitted the due
execution of his Amir S
He/She identified by Shri. M. K. Sayeed Advocate

Ramendra Nath Tripathi
NOTARY Govt. of India
GORAKHPUR